

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO. †2996
TO BE ANSWERED ON 21.03.2017**

REGISTERED NGOs

†2996. SHRI NATUBHAI GOMANBHAI PATEL:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the total number of registered NGOs and those NGOs which are functioning without registration under the Ministry at present;
- (b) whether the Government has conducted any survey/review on the functioning of NGOs;
- (c) if so, the details thereof and if not, the reasons therefor;
- (d) the number of NGOs working for the welfare of backward classes;
- (e) the number of NGOs which received funds from abroad; and
- (f) the action taken/proposed to be taken against those NGOs which do not follow the norms and do not maintain their accounts properly or get them audited?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI VIJAY SAMPLA)**

- (a): This Ministry launched the NGO portal: www.ngograntsje@gov.in w.e.f. 01-04-2014 for mandatory online submission and processing of Grants-in-Aid (GIA) applications form NGOs. As on date, a total number of 5386 NGO proposals have used the log in facility on the portal. Of these, 3913 NGO proposals are active.
- (b) & (c): This Ministry takes stock of functioning of the NGOs through/ periodic inspections directly through respective State Governments in respect of various welfare schemes. Only such NGOs are funded which are functioning satisfactorily.
- (d): As on date for the year 2016-17, a total of 177 NGOs proposals for the welfare of Other Backward Classes have used the log in facility on the online portal of the Department. Out of these, 89 NGO proposals are active.
- (e): This Ministry does not maintain record of the NGOs which receive funds from abroad.
- (f): After release of grants-in-aid to NGOs, the accounts for financial year are required to be rendered by them along-with utilization certificates and audited accounts signed by a chartered accountant within six months of the closure of the financial year. If the NGOs do not (i) get their accounts audited (ii) follow the stipulated scheme guidelines, and (iii) maintain their accounts properly, then no further grants-in-aid is released to them. This Ministry also initiates action to blacklist such organizations and take legal action for recovery of funds released to them.
